

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 42/(MAH)/2016

CORAM: Present: SHRI SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

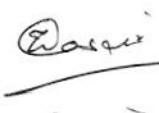
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2017

NAME OF THE PARTIES: Mrs Aneesha Dutta & Anr.

V/s.

M/s. Northbridge Capital Ltd. & Ashu Dutt

SECTION OF THE COMPANIES ACT: 397/398, 59 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Santosh Paul	Counsel	
	Ms. Nidhi Singh	Adv. for	
	Ms. Chaitrika Patki	Petitioners.	
2.	Mr. Zaid Ansari	Adv. for Respondent No. 2	

ORDER

TCP No. 42/397-398 & 59/NCLT/MB/MAH/2016

In TCP No.42/2016, since the Respondent side has stated that reply has not yet been filed, the Respondent side is directed to file reply within 10 days hereof and rejoinder, if any, within three days thereof.

List this matter for final hearing on 27.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)